

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00270/2019**

Jabalpur, this Thursday, the 28<sup>th</sup> day of March, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Sonal Shukla, W/o Shri S.K. Shukla, age about 40 years,  
Occupation T.G.T. (Science), K.V.1, STC, Jabalpur (M.P.) -  
482001 -Applicant

**(By Advocate – Shri Swapnil Ganguly)**

**V e r s u s**

1. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016.
2. Assistant Commissioner (Esst.II, III), Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016.
3. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Jabalpur Region, GCF Estate, Behind Science College, Jabalpur (M.P.) – 482001 - Respondents

**(By Advocate – Shri Manish Verma)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is working as TGT (Science) in KV-1 STC, Jabalpur.

2. Vide order dated 05.02.2019 (Annexure A-1), she has been promoted through Limited Departmental Examination

from the post of TGT to PGT and has been posted as PGT (Chemistry) at Malanjkhand.

**3.** She submits that the post of PGT (Chemistry) is to fall vacant at KV, Ordnance Factory, Khamariya w.e.f. 01.08.2019 and on spouse ground, she may be permitted to stay at Jabalpur.

**4.** At this stage, learned counsel for the applicant submits that applicant would be satisfied if her representation dated 18.03.2019 (Annexure A-5) is considered and decided by the competent authority of the respondent department by granting her opportunity of hearing. Till such time her representation is not decided, she may be permitted to perform her duty at Jabalpur and her offer of promotion may not be withdrawn.

**5.** Learned counsel for the respondents, appearing on advance copy of the O.A, submits that there may be repercussion, as per rules, for late joining on promotion.

**6.** We have considered the matter and without going into the merits of the case, we direct the competent authority of the respondents to consider and decide the applicant's representation dated 18.03.2019 with a reasoned and speaking order, as soon as possible but not later than 45 days from the

date of receipt of a certified copy of this order. Before deciding the representation, she may be offered an opportunity of hearing to enable her to put across her personal circumstances. Till such time the representation is decided, the applicant shall be allowed to work on her present place of posting. During this time, the offer of promotion of the applicant shall not be withdrawn.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-